

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3220
ANSWERED ON:15.03.2011
POSSESSION OF GOVERNMENT ACCOMMODATIONS
Jaiswal Shri Gorakh Prasad ;Mahendrasinh Shri Chauhan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a few of the Government accommodations are in possession of private persons;
- (b) if so, the number of such accommodations as on date;
- (c) the reasons for the same;
- (d) whether the rent being charged for these accommodations is nominal;
- (e) if so, the reaction of the Government thereto; and
- (f) the corrective steps taken by the Government in this regard ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

- (a) : Yes, Madam. Certain categories of private persons viz. Journalists, Artists, Freedom Fighters, persons under high security risks, Social Workers etc. are authorized to retain/ occupy Government accommodation with the approval of the competent authority.
- (b)to (d) : Information is Annexed.
- (e) & (f) : In view of the above, question does not arise.